# COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 68 OF 2019 IN DFR NO. 4836 of 2018

Dated: 5<sup>th</sup> March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

KSK Mahanandi Power Company Limited ....Appellant(s)

Versus

Tamil Nadu Generation & Distribution Corporation Ltd & Ord ....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. S. Vallinayagarm

Ms. S. Amali for R-1

Ms. Anushree Bardhan Ms. Tanya Sareen for R-2

#### <u>ORDER</u>

The learned counsel, Mr. S. Vallinayagam, accepts notice on behalf of the first Respondent

### IA No. 68 of 2019 (For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant, submitted that, there is a delay of 13 days in filing the appeal which has been explained satisfactorily in the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained in the Application. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

Submissions of the counsel for the Appellant, as stated supra, are placed on record.

After careful consideration of the submissions of the counsel for the Appellant and perusal of the reasons assigned in the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

#### **DFR NO. 4836 of 2018**

Registry is directed to number the appeal and list the matter for admission on <u>12.03.2019</u>.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil) Judicial Member

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